

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 10
TA (IBC)-53(PB)/2023

IN THE MATTER OF:

Gujarat Ambuja Exports Limited	...	Applicant/Petitioner
Vs		
Suryansh Merchandise India Limited	...	Respondent

Order under Rule 16(d) of National Company Law Tribunal Rules, 2016.

Order delivered on 05.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Ms. Honey Satpal, Ms. Nandini Chaoudha, Mr.
Nipun Singhvi, Advs.
For the Respondent : Mr. Pranav Thakkar, Advocate

ORDER

Ld. Counsel Ms. Honey Stapal for the Petitioner appeared.

Ld. Counsel Mr. Pranav Thakkar for the Respondent appeared and submitted that the reply has been filed and is pending scrutiny before the Registry and he seeks time to remove the defects and get it cleared from the Registry. He also tenders his oral apologies for the delay.

At his request, list the matter again **on 10.05.2024.**

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT